

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 121(ND)2016
CA. NO.

PRESENT: SMT. INA MALHOTRA
Hon'ble Member (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2017**

NAME OF THE COMPANY: M/s. SRS Ltd.

SECTION OF THE COMPANIES ACT: 73(4)&74(2)

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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Present: None for petitioner.

ORDER

The matter was listed for filing of the Affidavit in respect of dispensation of remittances in hardship cases. None is present, neither has any affidavit been filed. Bailable warrants in the sum of Rs.20,000/- be issued for Shri Anil Jindal, Chairman of the petitioner company, through the concerned SHO for 03.03.2017.

The various investors present in Court are agitating that their grievances have not been addressed and neither are they getting any remittances in terms of the approved scheme.

As the scheme is to be reviewed quarterly, re-notify for review and further extension of the scheme on 20.04.2017.


(Ina Malhotra)
Member Judicial